

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 24.07.2000

OA No.14/1997

Bishan Lal S/o Shri Bhagirath, at present employed on the post of Goods Driver 'B' in Western Railway, Kota Division, Kota.

.. Applicant

Versus

1. Union of India through the General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Kota Division, Kota.
3. Senior Divisional Electrical Engineer (TRO), Western Railway, Kota Division, Kota.

.. Respondents

Mr. Shiv Kumar, counsel for the applicant.

Mr. Anupam Agarwal, proxy counsel to Mr. Manish Bhandari, counsel to the respondents

CORAM:

Hon'ble Mr. S.K. Agarwal, Judicial Member

Hon'ble Mr. N.P. Nawani, Administrative Member

ORDER

Per Hon'ble Mr. S.K. Agarwal, Judicial Member

In this Original Application, the only grievance of the applicant is to direct the respondents to pay suspension allowance w.e.f. 29.6.1995 to 31.10.1995.

*Ans*

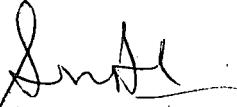
2. In the reply, it is stated by the respondents that the applicant is entitled to the suspension allowance for the period from 29.6.1995 to 31.10.1995 and necessary payment

order has already been passed in this regard. The learned counsel for the applicant submits that the applicant has not received the amount of suspension allowance for the period from 29.6.1995 to 31.10.1995.

4. In view of the submissions of the learned counsel for the applicant, respondents are directed to pay the applicant the suspension allowance for the period from 29.6.1995 to 31.10.1995 within one month from the date of receipt of the copy of this order, if the payment has not already been made. No order as to costs.

  
(N.P. NAWANI)

Adm. Member

  
(S.K. AGARWAL)

Judl. Member